

FORM B**PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
JAI SAI RAM STEEL PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	JAI SAI RAM STEEL PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor	07/07/2010
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27100DL2010PTC205436
5	Address of the registered office and principal office (if any) of Corporate Debtor	Regd Office: Plot No. 130, Ground floor Block-AA, Shalimar Bagh, Delhi North West DL 110088 INDIA Factory at: Village- Ahmedpur, Delhi Road, Behind Diwan Farm, Sonipat, Haryana, India
6	Date of closure of Insolvency Resolution Process	16/02/2023
7	Liquidation Commencement Date of Corporate Debtor	16/02/2023 (Copy of order dated 16/02/2023 passed by Hon'ble Adjudicating Authority received on 28/02/2023)
8	Name and registration number of the insolvency professional acting as liquidator	KAPIL DEV DHIR IBBI/IPA-001/IP-P-02077/2020-2021/13227
9	Address and e-mail of the liquidator, as registered with the Board	Address: # 898-B, 1st Floor, Sector-3, Opposite Vaish Public School, Rohtak, Haryana – 124001 Email: kdhir.ip@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: # 898-B, 1st Floor, Sector-3, Opposite Vaish Public School, Rohtak, Haryana – 124001 Email: liquidator.jaisairam@gmail.com
11	Last date for submission of claims	29/03/2023

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench II has ordered the commencement of liquidation of **JAI SAI RAM STEEL PRIVATE LIMITED** on 16/02/2023 (Copy of order received on 28/02/2023).



The stakeholders of **JAI SAI RAM STEEL PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 29/03/2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



KAPIL DEV DHIR

Liquidator of Jai Sai Ram Steel Private Limited

IBBI Regn No. IBBI/PA-001/IP-P-02077/2020-2021/13227

Regd. Address: 898-B, 1st Floor, Sector 3

Opposite Vaish Public School, Rohtak - 124001 (Haryana)

Date: 03/03/2023

Place: Rohtak

Email ID: kdhir.ip@gmail.com

AFA Valid upto 19/12/2023

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF JAI SAI RAM STEEL PRIVATE LIMITED

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	JAI SAI RAM STEEL PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	07/07/2010
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27100DL2010PTC205436
5.	Address of the registered office & principal office (if any) of Corporate Debtor	Regd Office: Plot No. 130, Ground Floor Block-AA, Shalimar Bagh, Delhi-110088 INDIA Factory at: Village- Ahmedpur, Delhi Road, Behind Diwan Farm, Sonipat, Haryana, India
6.	Date of closure of Insolvency Resolution Process	16/02/2023
7.	Liquidation commencement date of Corporate Debtor	16/02/2023 (Copy of order dated 16/02/2023 passed by Hon'ble Adjudicating Authority received on 28/02/2023)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	KAPIL DEV DHIR Regn. No: IBBI/IPA-001/IP-P-02077/2020-2021/13227 AFA Validity upto : 19/12/2023
9.	Address and Email of the liquidator as registered with the Board	Add.: # 898-B, 1st Floor, Sector-3, Opposite Vaish Public School, Rohtak, Haryana – 124001 Email: kdhir.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add.: # 898-B, 1st Floor, Sector-3, Opposite Vaish Public School, Rohtak, Haryana – 124001 Email: liquidator.jaisairam@gmail.com
11.	Last date for submission of Claims	29/03/2023

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench II has ordered the commencement of liquidation of **Jai Sai Ram Steel Private Limited** on **16/02/2023** (Copy of order received on 28/02/2023).

The stakeholders of **Jai Sai Ram Steel Private Limited** are hereby called upon to submit their claims with proof on or before **29/03/2023**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

KAPIL DEV DHIR

Date : 03.03.2023

Place : Rohtak

Liquidator of Jai Sai Ram Steel Private Limited

Registration No.: IBBI/IPA-001/IP-P-02077/2020-2021/13227

प्रपत्र बी

सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 के विनियम 12 के अधीन]

जय साई राम स्टील प्राइवेट लिमिटेड हितधारकों के ध्यानार्थ

	विवरण	ब्यौरा
1.	कार्पोरेट देनदार का नाम	जय साई राम स्टील प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	07 जुलाई 2010
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज—दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U27100DL2010PTC205436
5.	कार्पोरेट देनदार के पंजीकृत और प्रधान कार्यालय (यदि कोई हो तो) का पता	पंजीकृत कार्यालय: प्लॉट नंबर 130, ग्राउंड फ्लोर ब्लॉक—एए, शालीमार बाग, दिल्ली—110088 भारत फैक्टरी: गाँव—अहमदपुर, दिल्ली रोड, दीवान फार्म के पीछे, सोनीपत, हरियाणा, भारत
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता समापन तिथि	16 फरवरी 2023
7.	कार्पोरेट देनदार के संबंध में परिसमापन आरंभन तिथि	16 फरवरी 2023 (माननीय निर्णायक प्राधिकारी द्वारा पारित आदेश दिनांक 16 फरवरी 2023 की प्रति दिनांक 28 फरवरी 2023 को प्राप्त हुई)
8.	परिसमापक के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	कपिल देव धीर पंजी. सं.: IBBI/IPA-001/IP-P-02077/2020-2021/13227 एएफए वैध: 19 दिसंबर 2023 तक
9.	परिसमापक का पता और ई—मेल, जैसा कि बोर्ड में पंजीबद्ध है	पता: #898—बी, पहली मंजिल, सैक्टर—3, वैश्य पब्लिक स्कूल के सामने, रोहतक, हरियाणा—124001 ईमेल: kdhir.ip@gmail.com
10.	परिसमापक के लिए पत्राचार के लिए उपयोग किए जाने वाले पते और ईमेल	पता: #898—बी, पहली मंजिल, सैक्टर—3, वैश्य पब्लिक स्कूल के सामने, रोहतक, हरियाणा—124001 ईमेल: liquidator.jaisairam@gmail.com
11.	दावे प्रस्तुत करने की अन्तिम तिथि	29 मार्च 2023

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली, पीठ—II ने **16 फरवरी 2023** को **जय साई राम स्टील प्राइवेट लिमिटेड** का परिसमापन शुरू करने का आदेश दिया है। (आदेश की प्रति 28 फरवरी 2023 को प्राप्त हुई)

जय साई राम स्टील प्राइवेट लिमिटेड के हितधारकों को इसके द्वारा **29 मार्च 2023** को या उससे पहले प्रमाण के साथ अपने दावे परिसमापक को क्रम संख्या 10 में उल्लेखित पते पर प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदार अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम से जमा करेंगे। अन्य सभी हितधारक अपने दावों के प्रमाण व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।

असत्य या भ्रामक प्रमाण प्रस्तुत करने पर जुर्माना किया जा सकता है।

यदि कोई हितधारक परिसमापन प्रक्रिया के दौरान अपने दावे प्रस्तुत नहीं करता है तो भारतीय दिवाला एवं दिवालियापन बोर्ड (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमों के तहत कॉरपोरेट दिवाला समाधान प्रक्रिया के दौरान ऐसे हितधारक द्वारा प्रस्तुत किए गए दावे, 2016, धारा 38 के तहत पेश माने जाएंगे।

कपिल देव धीर

दिनांक : 03.03.2023

स्थान : रोहतक

परिसमापक, जय साई राम स्टील प्राइवेट लिमिटेड

पंजीकरण सं.: IBBI/IPA-001/IP-P-02077/2020-2021/13227